CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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FORM NO. 4 (See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: ORDERSHEET

ORIGINAL APPLICATION No: 202/2009 2. Transfer Application No : ----/2009 in O.A. No.----3. Misc. Petition No : -----/2009 in O.A. No.----4. Contempt Petition No : -----/2009 in O.A. No.----5. Review Application No : -----/2009 in O.A. No.----Execution Petition No 6. --/2009 in O.A. No.--Applicant (S) Respondent (S): Advocate for the: -{Applicant (S)} Advocate for the : -----{Respondent (S)}

Notes of the Registry Date Order of the Tribunal this application is in form 09.10.2009 Heard learned counsel for the is filed/C. F. for Rs. 50/parties and perused the materials placed deposited vide IPO/BB on record. Dated 23.7. For the reasons separately, this case stands disposed of.

/bb/

(M.R.Mohanty) Vice-Chairman

recorded

Kabita Gani Advocate 12.10.09 for the applicant

12/10/09

Copy of Judgment order other of 10/2009 send to the D/section for issuing to the Applicant 2 Rospets. By Regel post.

Free copies of both side standing coursel by hund.

12/10/09

vide D/NO-11743 do 11749 dated 12-10-09.

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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI:

O.A. NO: 202 of 2009

Date of Decision 09.10.2009

	ed Tajnur Ali	Applicant/s
	H. Kr. Sharma, Ms. U. Das & Mrs. K. Goswami.	,,
****	- Versus –	Advocates for the Applicant/s
U.O	.l. & Ors.	
*****	t	Respondent/s
Dr.	J.L. Sarkar, Railway Standing Counsel.	
•••••	······································	Advocate for the Respondents
CO	RAM:	
НО	N'BLE MR. M.R. MOHANTY, VICE - CHAIRM,	AN
1.	Whether reporters of local newspapers may be	allowed
	to see the Judgment ?	Yes/No
2.	Whether to be referred to the Reporter or not?	Yes7No
3.	Whether their Lordships wish to see the fair copy	/
	of the Judgment ?	Yes/No

VICE - CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 202 of 2009

Date of Order: This, the 09th of October, 2009

HON'BLE SHRI MANORANJAN MOHANTY, VICE CHAIRMAN

Syed Tajnur Ali Son of Syed Muktab Ali R/O 2 No. Nakul P.S. & P.O. Rangia Dist – Kamrup, Assam.

.....Applicant

By Advocates:

Mr. H.Kr. Sharma, Ms. U. Das & Mrs. K. Goswami.

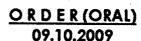
-Versus-

- 1. Union of India represented
 By the Secretary to the
 Government of India
 Ministry of Railway, Rail Bhawan
 New Delhi 110001.
- 2. The Director General Railway Protection Force New Delhi – 110001.
- 3. The General Manager N.F. Railway, Maligaon Guwahati 781011.
- 4. The Chief Security Commissioner N.F. Railway, Maligaon, Guwahati Pin 781011.
- 5. The Divisional Security Commissioner R.P.F., N.F. Railway Lumding 782447.

.....Respondents

By Advocate:

Dr. J.L. Sarkar, Railway Standing Counsel.



MANORANJAN MOHANTY, (V.C.):

Seeking a direction for compassionate appointment under the Respondents, the Applicant has approached this Tribunal with the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985.

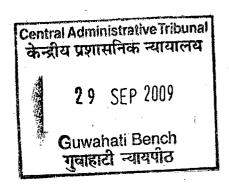
- 2. It appears the Applicant's father was serving in Railway Protection Force ('R.P.F.' in short) and, upon voluntary retirement (for medical reasons) being taken by his father, the Applicant sought employment on compassionate ground. His repeated representations to the authorities of R.P.F. having not received due consideration, the Applicant, as it appears, approached the Ministry of Railways by way of filing a representation on 29.09.2009. A copy of the said representation has also been given to the General Manager of N.F.Railway/Maligaon, Guwahati (Respondent No.3); which goes to show that the Applicant has opted to serve under the Railways and not necessarily under the R.P.F..
- 3. Dr.J.L.Sarkar, learned Standing counsel for the Railways, to whom a copy of this Original Application has already been supplied, has pointed out that father of the Applicant was serving under the R.P.F.; which is an Armed Force and, as such, the claim of the Applicant (for an employment, on compassionate ground, in R.P.F.) is not maintainable.
- 4. Faced with the aforesaid objection, Mrs.K.Goswami, learned counsel appearing for the Applicant, has pointed out that the Applicant is not only seeking employment under the R.P.F. but also under the other

segments under the Ministry of Railways and under the N.F.Railways, on compassionate ground, and that, as such, present O.A. is maintainable.

- 5. Since it is the positive case of the Applicant that her representations are pending with the Respondents (without any waste of time and without entering into the merits of the matter) this case is, hereby, disposed of with direction to the Respondents to consider the grievances of the Applicant (as raised in the present O.A. and in the representation dated 29.09.2009) by treating a copy of this present O.A. to be a representation of the Applicant (to the Respondents) and to pass necessary orders by end of December 2009.
- 6. Send copies of this order to the Applicant and to all the Respondents (along with the copies of this present O.A. and the Memo dated 08.10.2009 with the Annexure) in the address given in the O.A.
- 7. Free copies of this order be also handed over to the learned counsel appearing for both the parties. \mathcal{R}

(MANORANJAN MOHANTY)
VICE CHAIRMAN

/BB/



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH,

GUWAHATI

(An application under section 19 of the Administrative Tribunal Act, 1985).

Title Case No.

O.A. No. 202/2009

Syed Tajnur Ali

-----Applicant.

-A N D-

Union of India and others.

-----Respondents.

SYNOPSIS

The applicant herein prefers this original Application for appointment on compassionate ground to any post commensurating to his educational qualification. The father of the applicant voluntarily retired from service on 31/10/2001 due to his ill health. Therefore the applicant preferred an application/representation praying for appointment on compassionate ground as his father had voluntarily retired from service on medical ground.

Alongwith the application, all the relevant case.

required documents were enclosed. Thereafter, the applicant has been pursuing the matter regularly with the authority concerned; but inspite of his repeated approach and representations before the respondent authority, nothing has been done by them as yet. Hence, this original Application praying for an appropriate direction for appointment of the applicant on compossionate ground.

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Kabita Boomi

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29 SEP 2009

Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUMAHATI BENCH,

GUWAHATI

(An application under section 19 of the Administrative Tribunal Act, 1985)

Title Case No.

0.A.No. 262 /09

Syed Tajnur Ali

... Applicant.

-A N D-

Union of India and others.

... Respondents.

LIST OF DATES

27/9/1965: The father of the applicant appointed as Constable.

31.10/2001: The father of the applicant voluntarily retired from service on medical ground.

4/4/2002: Formal application along with all the required documents for compassionate appointment submitted before the respondent authority.

8/9/2004 : Some representations preferred by the applicant. 30/2008

2/4/2009 : Representation preferred by the applicant.

Kabita Gosma

Guwahati Bench गुवाहाटी न्यायपीठ

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH,
G U W A H A T I

(An application under section 19 of the Administrative Tribunal Act, 1985).

Title Case No.

O.A. No. 202/09

BETWEEN

Syed Tajnur Ali

-AND-

...Applicant.

Union of India and others.

... Respondents.

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Filed by-

Kabita Gosmen Advocate.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUMAHATI BENCH

GUWAHATI

(An application under section 19 of the Central Administravige Tribunal Act, 1985).

Title of the case:

O.A.No. 202/2009

BETWEEN

Syed Tajnur Ali,
Son of Syed Muktab Ali,
R/O 2 No. Nakul,
P.S. & P.O. Rangia,
District Kamrup, Assam.

... Applicant.

-A" N D-

- 1. Union of India represented by the Secretary to the Government of India, Ministry of Railway, Rail Bhawan, New Delhi 110001.
- 2. The Director General,
 Railway Protection Force, New Delhi. 110001
- 3. The General Manager,

 N.F. Railway, Maligaon,
 Guwahati. 781011
- 4. The Chief Security Commissioner,
 N.F. Railway, Maligaon, Guwahati. 781011
- 5. The Divisional Security Commissioner, R.P.F.,
 N.F. Railway, Lumding. 782447

....Respondents.

Syed Tajnur Ari

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Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

2 9 SEP 2009

Guwahati Bench
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DETAILS OF APPLICATION

1. PARTICULAR OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE :-

This application is made being aggrieved against the inaction on the part of the respondent authority for non-consideration of his case for compassionate appointment inspite of his repeated approach and representations.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter in respect of which the application is made is within the jurisdiction of this Hon ble Tribunal.

3. LIMITATION :

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

- 4.1.: That the applicant is a Citizen of India and as such he is entitled to all the rights, privileges and protections as guaranteed under the Constitution of India and laws framed hereunder.
- 4.2.: That the father of the applicant namely Syed Muktab Ali was an employee of the Railway protection Force and has been working as Constable RPF/HBN Staff. No.4743 since his

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय 29 SEP 2009 Guwahati Bench गुजाहाटी न्यायपीठ

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his initial appointment i.e. w.e.f. 27/9/1965 under Divisional Security Commissioner, R.P.F., N.F. Railway, Lumding.

working as such, he s falt sick due to sudden attack of blood pressures/stroke, as a result of which he could not able to move the right side of his body and became bed ridden. As the health condition of the father of the applicant has been detoriated by day to day and does not permit him to continue his service, he had applied for voluntary retirement before the concemned authority and after proper verification and enquiry his application for voluntary retirement on medical ground has been accepted by the concerned authority w.e.f. 31/10/2001 vide Office order

No.EM/4743/MA dated 21/9/01.

A copy of the aforesaid office order dated-21/9/01 is annexed herewith and marked as Annexure-1.

4.4.: That as the father of the applicant has been felt sick since long, his entire money of retirement benefits has been spent towards his treatment, Not only the retirement benefits but also all the landed property of the family has been sold out for his treatment.

29 SEP 2009

Guwahati Bench गवाहाटी न्यायपीठ

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- 4.5. That after voluntary retirement of the father of the applicant, the family of the applicant which consist applicant, his father and mother and two unmarried sister have to suffer tremendous financial hardship to mitigate their daily needs and started to take financial assistance from their relatives, friends and well arishers and also started to take goods on credit. It has already stated above that the entire money which his father received as a retirement and other pensionary benefits had been spent towards his treatment.
- 4.6.: That considering the financial hardship faced by the family of the applicant as his father voluntarily retired from service due to his ill health, he had preferred an application/representation dated—4/4/2002 for compass@onate appointment before the Chief Security Commissioner, N.F. Railway Maligaon and the Divisional Security Commissioner/R.P.F. N.F. Railway, Lumding through proper Chennel,

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29 SEP 2009

Guwahati Bench गुवाहाटी न्यायपीठ

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enclosing all the relevent documents i.e. his marksheet, admit card, identity and educational qualification certificate etc.

A copy of the aforesaid application dated 4/4/2002 alongwith the documents enclosed therewith are annexed herewith and marked as Annexure-2500000.

- passed candidate, he is eligible and entitled to any Grade III or IV post on compassionate ground under the respondent authority. As such, the respondent authority are duty bound to consider his case for compassionate appointment under the relevant scheme guidelines and notifications etc. holding the field at the time of submission of his application for appointment on compassionate ground.
- 4.8. That inspite of the aforesaid position and even after furnishing all the relevant documents required for consideration of his case for appointment under compassionate ground, nothing has been communicated to the applicant for years together. However, the applicant while repeatedly persuing the matter, submitted several/representations before the Concerned authority. Under the said circumstances, the applicant and his family have been suffering tremendous financial hardship as there is no other source of income in his family.

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29 SEP 2009

Guwahati Bench गुवाहाटी न्यायपीठ

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Some copies of representations are annexed herewith and marked as Annexure-3,004 les.

4.9.: That inspite of the repeated approach to the offices of respondent authority and several representations preferred by the applicant, no response has been received from them. After waiting for a considerable period, the applicant preferred another representation dated-Bady 2/4/09 concerned authority. In the said representation, it has been categorically stated that the applicant alongwith his family have been facing tremendous financial hardship and it has become impossible to run their family because the persons, relatives, friend and well wishers, who have been extending financial assistance to them are now reqused to do so rather they are insisting the applicant and his family to refund the loam. It is pertinent to mention herein that all the aforesaid persons have been extending financial support to the applicant with the hope, that the amount would be regunded to them immediately on getting appointment on compassionate ground.

A copy of the aforesaid representation dated 2/4/2009 alongwith postal receipts are annexed herewith and marked as Annexure -4 % 6

4.10 That the applicant begs to submit that the action/inaction on the part of the respondent authority for not considering the matter of the applicant for compassionate ground are

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Guwahati Bench गुबाहाटी न्यायपीठ

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quite illegal, arbitrary and violation of the principle of Natural Justice and Administrative Fairplay. More particularly without disclosing anything about the inability to appoint him on compassionate ground on the reason of nonentitlement and disqualification whatever may be is clear violation of the principle of Administrative Fairplay.

- 4.11.: That the applicant begs to submit that the respondent authority has been delaying the matter of compassionate appointment of the applicant, knowing fully well about the background of the case. The Respondent Authority slepk over the matter to cause delay with the intention to frustrate the claim of the applicant for compassionate appointment.
- 4.12. That the applicant begs to state that the matter relating to compassionate appointment needs to be settled as early as possible to tide over the emergency and crisis. However, in the present case, though the applicant submitted the application alongwith all relevent documents immediately after the voluntary retirement on medical grounds of the father of the applicant, the respondent have acted contrary to the said principle and policy and delaying the matter with the aim and intention to defeating the claim of the applicant.

29 SEP 2009

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Guwahati Bench गुलाहाटी न्यायपीठ

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That the applicant is belongs to a very KMM 4.13 economically poor and socially backwand family and after voluntary retirement of his father as the detoriated health condition of the father of the applicant does not permit him to continue his service, it has almost impossible to hun PAPER his family, without the help and assistance from the respondent authority. Although, the applicant regularly persuing the matter before the Respondent authority, but the respondents knowing fully well about the plight of the applicant kept on dragging the matter for about 8 years without disclosing anuthing. Having no other alternative, the applicant preferred this. O.A praying for a direction to appoint the applicant on compassionate ground.

5. GROUNDS FOR RELIEF(S) WITH LEGAL PROVISIONS:

- 5.1. For that the action/inaction on the part of the respondent authority in not considering of the case of the applicant for appointment on compassionate ground is quite illegal, arbitrary and violation of the principles of Natural Justice.
- 5.2. For that the action on the part of the respondents is not considering the matter inspite of repeated prayer and representations before the respondent authority amounts to failure in Administrative Fairplay.

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29 SFP 2009

Guwahati Bench गुवाहाटी न्यायपीठ

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- 5.3. : For that the inaction of the part of the respondent authority in not responding about the matter inspite of repeated approach of the applicant towards appointment on compassionate ground against any post commensurating to his educational qualification under the respondent authority is not at all tolerable under law.
- 5.4. For that the inaction on the part of the respondents authority to consider the case of the applicant towards appointment on compassionate ground is not at all tenable on the part of the respondents, who is the largest employer of the country and a model employer.
- 5.5. For that the action/inaction on the part of the respondent authority by depriving the applicant from his legitimate right towards appointment on compassionate ground is violative under the provisions of law.
- 5.6: For that the non-consideration of several representations preferred by the applicant for compassionate appointment is quite illegal, arbitary and violate of the principles of Natural Justice and Administrative Fair play.

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29 SFP 2009

Guwahati Bench गुबाहाटी न्यायपीठ

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6. DETAILS OF REMEDIES EXHAUSTED

That the applicant declares that he has exhausted all the remedies available to him and there are no other alternative and efficasious remedy available to her than to file this original application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING ANY OTHER COURT/TRIBUNAL:

The applicant declare that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other court, authority or any other Bench of the Hon'ble Tribunal man, any such application, writ petition or suit is pending before any of them.

8. RELIEF(S) SOUGHT FOR :

Under the facts and circumstances stated above,

the applicants pray that this application be admitted

records be called for and notice be issued

to the respondents to show cause as to why the

relies sought for in this application should not be

granted and upon hearing the parties and on perusal

of records, be pleased to grant the following reliefs:

contd..

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29 SEP 2009

Guwahati Bench गुवाहाटी न्यायपीठ

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- 8.1. : To direct the respondents to appoint the applicant on compassionate ground to any post commensurating to his educational qualification.
- 8.2. :To direct the respondents to consider and dispose of the representations preferred by the applicant suitably under the facts and circumstances stated in the said representations as well as in the instant original application.
- 8.3.: To direct the respondents to extend all the consequental service benefit after appointing him an compassionate ground.
- 8.4.: Cost of the application.
- 8.2.: Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case as the Hon'ble Tribunal may deem fit and proper.

9. INTERIM ORDER PRAYED FOR :

under the facts and circumstances of the case, the applicant prays for an interim order directing the respondents to engage him even on temporary basis in any post under the respondents during the pendency of this application.

contd...

29 SFP 2009

Guwahati Bench गुवाहाटी न्यायपीठ

10. PARTICULARS OF I.P.O.

1. I.P.O. No.

425242

2. Date

23/09/2009

3. Payable at

: Guwahati.

11. LIST OF ENCLOSURES :

As stated in the Index.

29 SEP 2009

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Guwahati Bench गुवाहाटी, न्यायपीठ

VERIFICATION

I, Syed Tajnur Ali, aged about 34 years,

Son of Syed Muktab Ali, resident of 2 No.

Nakul, P.S. & P.O Rangia in the District of

Kamrup, Assam do hereby solemnly affirm and verify

that the statements made in paragraph Nos. 4.1,4.4.4.6,4.7.4.1.1.0.4.13

are true to my knowledge and those made in paragraph

Nos. 4.2,4.3,4.6,4.8.4.9 are believe to be true on

legal advice and that I have not suppressed any

material fact before this Tribunal.

And I sign this verification on this $29 \, \text{mag}$ of Sept. 2009 at Guwahati.

Syed tedons Am

Signature of the Applicant.

OFFICE CLOER

tec/RPF/Lunding has amusing eccepted the voluntary Retirement of shri MOKTAB ANTO CB/RPE/HIN with effect from 31 - 10 -2001 AN.

His service particular, are given helein-Date of Birth 1. 1 -2- 44

2. Date of Appointment

3. Present pay

4. P/E NC NO.

5. Staff No.

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

29 SEP 2009

Guwahati Bench गुवाहाटी न्यायपीठ

Security commissioner/RPF NoFe Reilway /Lunding. Did. 21/09/2001.

27/09/65

Rs. 4190/-

01855293

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NO. DV/4743/NA

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- Shri Mustab Ali. Curet/RDE/HBN through RPF/HBR with the scribe to ettend told office for exercitive of 2.3 papers immediately and release the SC M.E.P An of 31/10/2001 se per profer and subset all clearance certificate/so demend certificate.
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 - upf/m/nuc
 - SI/RPF/MEN 9.

DIVL. SECURITY COUNTES

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Dat e : 4/4/2002

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

29 SEP 2009

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Guwahati Bench गुवाहाटी न्यायपीठ

To.

- The Chief Security Commissioner,
 N.F. Railway, Maligaon.
- 2. The Divisional Security Commissioner/RPF N.F. Railway Lumding.

(Through proper chennel)

Subject: Prayer for appointment on compassionate Ground.

Sir,

With due regard. I want to lay down the following few lines for favour of your sympathetical consideration please.

My father Syed Muktab Ali was an employee of the Railway Protection Force, worked as constable RPF/HBN staff No. 4743 under Divisional Security Commissioner, RPF, N.F. Railway, Lumding and had been voluntarily retired from service on 31.10.2001 on medical ground as he has been suffering from Paralysis and became bed hidden.

Sir, after voluntary retirement of my father
we have to face tremendous financial hardships to
mitigate our daily needs as there is no other income
source in our family and the entire money of retirement
benefits of my father had been spent towards his
treatment. Now, our financial position is very poor.

cont d...2

Contified to be there copy.

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

29 SEP 2009 ूर्

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Therefore, you are requested to kindly appoint me in any Grade-III or IV post commensurating my educational qualification on compassionate ground.

Necessary particulars Biodata prescribed in the standard form Xerox copies of educational marksheets and certificates are enclosed with the standard form.

I hope, I will not deprive from your valuable sympathetic consideration please.

I would be highly greatful toy for this act of kindness.

Thanking you;

Yours faithfully;

Seed Tajanar Ali)

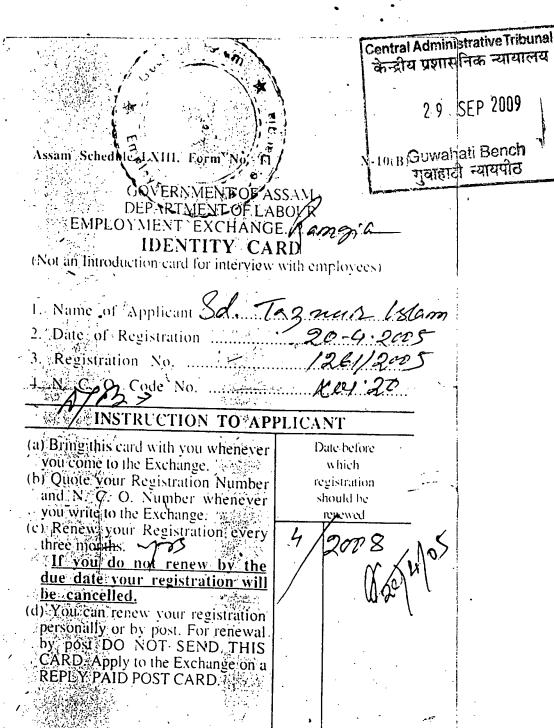
(Syed Tajanar Ali)

S/o Syed Muktab Ali

R/o 2 No. Nakul

P.S. & P.O. Rangia

District Kamrup, Assam.



Office N° 326



DUPLICATE

Board of Secondary Education:

Central Administrative Tribuna केन्द्रीय प्रशासनिक न्यायालय Assam,

29 SEP 2009

Guwahati Bench गवाहाटी न्यायपीठ

ADMIT

Sayed Tajmur Islam Sd Moktab Mu

son | daughter of Roll M2-47

No. Y the Assam High Madrassa Examination

commenced on &4-3-92

His / Her date

of birth is____

Morning—From 9 A. M. to 12 noon. Note: Hours of Examination

Afternoon—From 1-30 P.M. to 4-30 P.M.

N. B.: -Any alteration made in the entries on this Admit Card without the authority of the Board renders the candidate liable to disqualification for sitting at this or any subsequent Examinations.

Rs. 15.00

Board of Secondary Education, thesam Guwahatiana 98-21.

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29 SEP रेजिस Guwahati Bench गुवाहारी न्यावपीठ

RANGIA HIGH MADRASSA

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Costified that If /Md Syed Jajmur Islam Sen/s

daughter of Sd Moklab Mole M2-47 (RANGIA) No 42

Hos Fatott the Assam High Madrassa Exemination as a 2

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Mosk Shoot No-2382 boowed by the the Secondary Bood of Education Assam Gawahati.

His/Hos dale of Birth was 28-2-75 according to his/pro admit card.

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय 2 9 SEP 2009

> Guwahati Bench गुवाहाटी न्यायपीठ

Syed Muslimuddin Affined,)BA.B.T.

Recein Stadzassa H. S. Bodess
Superintendent

Rappia, High Madrassa

يش No. Ex.-32 (a) ليل

Date: \$76

Assam Higher Secondary



Education Council, Guwahati - 21

No. AO 04212

MARKS-SHEET: ARTS STREAM COURSE

an N.I.P. Candidate, secured marks as detailed below, in the Higher Secondary Examination, 2000.

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केन्द्रीय प्रशासनिक न्यायालय

. 29 SEP 2009

Guwahati Bench गुवाहाटी न्यायपीठ Rangia 米黎米英

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(4)

passed the Higher Secondary School Leaving Certificate/Assam High Madrassa Examination in the unity of Rever under A. H.S. F. Councills Fire Roll & F. S. 5 No A-3013 a regular/private/compartmental candidate from the Rangia Stadiassa Higher Secondary School and was placed in THIRD division.

Fits her conduct and character have been found satisfactory.

> Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

> > 29 SEP 2009

Guwahati Bench गुलाहाटी न्यायापीठ To,

Dat ed : 8/9/2004

1. The Chief Security Commissioner, N.F. Railway, Maligaon.

2. The Divisional Security Commissioner/R.P.F. N.F. Railway , Lumding.

केन्द्रीय प्रशासनिक न्यायालय

Central Administrative Trabunat

sub: An application for appointment of Guwahati Banch compassionate Ground.

Sir.

With reference to the above, I most humbly and respectfully beg to lay the following few lines for your kind consideration and appropriate necessary action.

That Sir, I have preferred this application for appointment in any Grade-II or IV post commersurating my educational qualification on compassionate ground as my father Syed Muktab Ali was working as constable/RPF/HBN staff No. 4743 under Divisional security Commissioner R.P.F., N.F. Railway, Lumding and had been woluntarily retired from service on medical ground on 31.10.2001.

That Sir, I have passed Higher Secondary Examination in Arts stream.

Under the said circumstances, if my case has not considered for appointment on compassionate ground, it would be difficult for us to survive as there is no other earning source in our family.

Therefore, I hope that my case would be considered for appointment on compassion at e ground.

with due regards.

Contifued to be time copy

Yours faithfully; (Syed Tajnur Ali) S/o Syed Mukt ab Ali R/o village Nakul No. 2 P.O. & P.S. Rangia, District -Kam rup, Assam.

Date: 30/9/2008

Central Administrative Tribunal

ग्न्द्रीय प्रशासनिक न्यायालय

29 SEP 2009

Guwahati Bench

गुवाहाटी न्यायपीठ

To,

- 1. The Chief Security Commissioner, N.F. Railway, Maligaon.
- 2. The Divisional Security Commissioner, N. F. Railway, Lumding.

(Through proper chennel)

Subject : Prayer for appointment on compassionate Ground.

Si r.

With due reference and profound submission, I the undersigned most humbly and respectfully beg to my the following few lines for your kind consideration and appropriate necessary action.

That Sir, my father Syed Muktab Ali, who was working as constable RPF/H.B.N. Staff No. 4743 under Divisional Security Commissioner, R.P.F., N.F. Railway, Lumding, had been p voluntarily retired from his service on medical ground on 31/10/2001. As my father has been suffering from pralysis and became bed ridden, we have to spend a huge amount of money towards his treatment and the entite money of retirement and other benefit has been spent for the same.

That Sir, after voluntarily retirement of my father on medical ground, I had submitted several application with a request to appoint me on compassionate ground in any Grade-III or IV post; but till date nothing has been communicated to me. It is pertinent to mention herein that I have passed; Higher Secondary examination in Arts stream.

contd....2

That Sir, we have been somehow surviving with the help of some relatives and well wishers, who had been extending financial help expecting that the same would be refunded immediately or getting appointment or compassionate ground; but now they have refused to extend any further help demanding refund of the loan given to us.

Under the aforesaid facts and circumstances, it has become very much necessary to consider my case for compassionate appointment, failing which, it would be difficult for us to survive.

Therefore, it is most respectfully prayed that

my case for appointment on compassionate ground would

be considered sympathetically without any further delay.

With due regards;

Yours faithfully

Shed Tainur Ali)

(Syed Tainur Ali)

S/o Syed Muktab Ali

R/o village Nakul No.2

P.S. & P.O. Rangia

District Kamrup, Assam.

Central Administrative Tribundl केन्द्रीय प्रशासनिय न्यायानिध

29 SEP 2009

Guwahall Bench गुवाहाटी स्वायपीठ To,

T. The Chief Security Commissioner
N.F. Railway, Maligaon.

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय 29 SEP 2009 Guwahati Bench गुवाहाटी न्यायपीठ

?. The Divisional Security Commissioner/RPF N.F. Railway , Lumding.

Dated : 2/4/2009

Sub : An application for appointment on compenssionate ground .

Sir.

With due regards and profound submission, I beg to lay following few lines for your kind consideration and appropriate necessary action by appointing me on concenssionate ground.

That Sir, I have preferred this application for appointment on compassionate ground as my father Syed Muktab Ali was working as CB/RPF/HRN staff No. 4743, under the Divisional Security Commissioner R.P.F, N.E.F Railway, Lumding and had voluntarily retired from service on the health ground on 31.10.2001.

That, after retirement from the service, his health condition had turned to detoriate day by day. He has been suffering from paralysis and became bed ridden since June 2008. All the money which my father received as pensionery benefit has been spent towards his treatment. In each and every month there is a requirement of more and more money for his treatment.

That sir, it becomes difficult for us to maintain the family as well as medicine expenses incurred towards the treatment of my father by his monthly pension.

That sir, there is no darning member in our family and the whole family is depending upon the monthly pension

Cartified to be time copy

contd....2/-

- 2 -

of my father and thereby we are suffering from great financial hardship.

That, sir, I have passed the Higher Secondary Examination (Arts) and totally eligible for appointment on compassionate ground as per rules laid down in this behalf. Hence, I have put forward my candidature for your kind consideration and for appointment in an appropriate post of your Department.

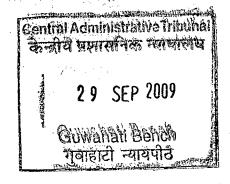
Therefore, I kindly request you to consider my application on compassionate ground and for the same, I shall be remain greatful to you. Also hope-fully waiting for your response soon.

Yours faithfully

Enclosure;

- 1. Pass certificate of H.S.S.LC
- 2. Marksheet of H.S.S.L.C.

Saved Tajnur Ali S/o Sayed Muktab Ali R/o Village-Nakul No. 2 P.S. Rangia, P.O. Rangia. DIST - Kammup.



2.9 SEP 2009

Guwahati Bench गुवाहाटी न्यायपीठ

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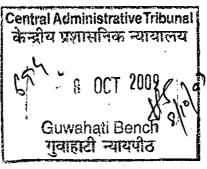
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH, GUWAHATI.

O.A. No. 202/2009

Syed Tajnur Ali

.. Applicant.

Filed by: The applican

-AND-

Union of India & others.

....Respondents.

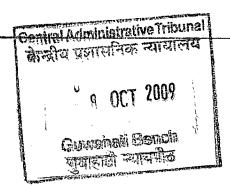
IN THE MATTER OF :

Memorandum filed by the applicant enclosing the representation dated-29/9/2009.

- 1. That the applicant has filed the representation dated 29/9/2009 which could not annex in the Griginal Application No. 202/2009.
- 2. That the applicant prays before the Hon'ble
 Tribunal to treat the representation dated 29/9/2009 (Awwervere-6)
 as part of the OA and may be pleased to pass appropriate
 order/orders as Your Lordships deem fit and proper.

Filed by

Kabita Goscian



To

Dated- 29.9.2009

The Secretary, Government of India Ministry of Railway, Rail Bhawan New Delhi- 110001

<u>Sub</u>- Representation for appointment on compassionate ground

Sir

With due respect and profound submission I beg to lay the following few lines for your kind consideration and necessary action thereof.

That sir, my father Syed Muktab Ali was an employee of the Railway Protection Force. He was appointed as Constable RPF/HBN Staff. No. 4743 and had been working as such since his initial appointment i.e. w.e.f. 27.9.1965 under Divisional Security Commissioner, R. P. F., N. F. Railway, Lumding.

That sir, my father had become bed ridden due to sudden attack of blood pressure/stroke, as a result of which he could not able to move his right side of his body. As the health condition of my father had been deteriorated day by day and with the ill health it had become impossible to continue in his service he applied for voluntary retirement on medical ground, which has been accepted by the concerned authority w.e.f. 31.10.2001 vide Office Order No. EM/4743/MA dated 21.9.2001.

That sir, my father had to spend entire money received as retirement benefits for his treatment and also had to sell the entire landed property. Even he needs to take private loans and financial assistance from our relatives to meet two square meals per day.

That sir, my family consists of my ailing father, mother and two unmarried sisters. Due to our financial condition it has become impossible to run my family with the burden of marriages of my two unmarried sisters.

Continued to be

Syed-tronus pri

केम्द्रीच प्रशासनिक न्यायालय Quantitati Bendh गुहाहाडी न्याममीक

That sir, considering the financial hardship faced by the family I preferred an application dated 04.4.2002 for compassionate appointment before the Chief Security Commissioner praying for appointment on compassionate ground in any group- D post commensuration to my educational and other eligibility conditions. I preferred another application before the same authority with similar prayer for kind consideration of my case for compassionate appointment on 08.9.2004. Getting no response from the said authority I again preferred presentations on 30.9.2008 and 02.4.2009 with similar prayer of compassionate appointment as my family has been suffering from tremendous financial hardships. But fill date I have not received any response from the concerned authority.

That sir, considering my tremendous financial hardships narrated above I pray before your Goodself to appoint me in any group- D post on compassionate ground under Your organization treating my case as special one. I hope and trust that your Goodself would be kind enough to consider my prayer appointing me in any Group- D Post under your organization.

> Yours faithfully Syrd tadomy AM

Copy to :-

(4.1) The Director General (4.1)

Railway Protection Force, New Delhi- Server S/O Syed Muktab Ali

2) The General Manger

N. F. Railway, Maligaon, Guwahati-781011- P.O. & P.S. Rangia

3) The Chief Security Commissioner District- Kamrup, Assam N. F. Railway, Maligaon, Guwahati-781014 (1994) A Maligaon, Guwahati-781014

4) The Divisional Security Commissioner/R. P. F. 1997 (1997)

N.F. Railway, Lumding

(Syed Tajnur Ali)

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